

the Table a statement (Hindi and English versions) on the Enquiry Report on Delhi Electricity Supply Undertaking Bills in pursuance of an assurance given on the 21st March, 1984 during Half-an-Hour discussion. [Placed in Library. See No. LT-8392/84].

Proclamation in relation to the State of Sikkim, Order by President thereunder and Report of Governor of Sikkim to the President and White Paper on the Punjab Agitation

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 25th May, 1984 issued by the President under article 356 of the Constitution in relation to the State of Sikkim published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 25th May, 1984, under article 356 (3) of the Constitution, together with a Corrigendum thereto.

(ii) A copy of the Order (Hindi and English versions) dated the 25th May, 1984 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 25th May, 1984.

(2) A copy of the Report dated the 25th May, 1984 of the Governor of Sikkim to the President (Hindi and English versions).

[Placed in Library. See No. LT-8393/84].

(3) A copy of 'White Paper on the Punjab Agitation' (Hindi and English versions).

[Placed in Library. See No. LT-8394/84]

MR. SPEAKER : In connection with the discussion of the Statutory Resolution

regarding approval of the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Sikkim in the House today, copies of the Proclamation Order issued in pursuance of the Proclamation and the Governor's Report are available at the Publications Counter.

Members may please collect copies therefrom.

Notification Containing President's Order re : extension of President's rule in Pondicherry

SHRIMATI RAM DULARI SINHA : Sir, on behalf of Shri P. Venkatasubbiah, I beg to lay on the Table a copy of Notification No. S.O. 459 (E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1984 containing President's Order dated the 21st June, 1984 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th June, 1984, issued under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-8395/84].

Notification under Income-tax Act and Central Excise and Salt Act

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) S.O. 2070 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Bharat Seva Sansthan, Lucknow, under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ii) S.O. 2071 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Voluntary Health Association of India,

New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.

- (iii) S.O. 2072 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'District Rural Development Agency, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (iv) S.O. 2073 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Sri Ramkrishna Ashram, Nimpith' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1987-88.
- (v) S.O. 2074 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Dēva Vane Mandiram, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 2075 published in Gazette of India dated the 30th June, 1984 regarding exemption to the Centre for Social Studies, Surat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vii) S.O. 2076 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Theosophy Company (India) Private Limited, Bombay' under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (viii) S.O. 2077 published in Gazette of India dated the 30th June, 1984

regarding exemption to the Nava-jbai Ratan Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (ix) S.O. 2078 published in Gazette of India dated the 30th June, 1984 containing corrigendum to Notification No. S.O. 5558 dated the 30th December, 1984.
- (x) S.O. 2079 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Volkart Foundation, Bombay under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.

[Placed in Library. See No. LT-8396/84]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962—

- (i) G.S.R. 342(E) published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 30/83-Customs dated the 25th February, 1983 so as to restrict the validity of said notification upto and inclusive of the 24th February, 1988.
- (ii) G.S.R. 356(E) to 376(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing exemption from the levy of auxiliary duty of customs.
- (iii) G.S.R. 377 (E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to permit duty free movement of goods of Indian or Bhutanese origin between India and Bhutan in supersession of Notification No.

43-Customs dated the 1st Feb. 1963.

- (iv) G.S.R. 378(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to exempt all transit goods when imported into India from Bhutan for export to a foreign country or when imported into India from a foreign country for export to Bhutan from the whole of customs duty and additional duty of customs leviable thereon.
- (v) G.S.R. 379(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to prohibit the import from Bhutan into India of goods which have been exported to Bhutan from countries other than India.
- (vi) G.S.R. 380(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to exempt all goods covered by Notification No. 150-Customs and Notification No. 151-Customs dated the 15th May, 1984 from the payment of auxiliary duty of customs leviable thereon.
- (vii) G.S.R. 381(E) published in Gazette of India dated the 22nd May, 1984 making certain amendment to Notification No. 38-Customs dated the 1st March, 1983 so as to provide that the concessional rate of duty prescribed under the said notification shall not apply to waste (including yarn waste) of man-made fibre (continuous or discontinuous).
- (viii) G.S.R. 424(E) published in Gazette of India dated the 1st June, 1984 together with an explanatory memorandum declaring 33 items Specified in the Table annexed to the Notification used in the manufacture of export goods as 'deemed to be imported material' for the purpose of working out drawback rates.
- (ix) G.S.R. 432(E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum together with an explanatory note regarding rate of auxiliary duty of customs leviable on component parts of dumpers when imported for the manufacture or assembly of certain types of dumpers.
- (x) G.S.R. 434(E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum making certain amendments to Notification No. 230-Customs dated the 18th August, 1983 so as to provide for the concessional rate of import duty of 15 per cent ad valorem in respect of barium titanate based ceramic composition for use in the manufacture of ceramic capacitors.
- (xi) G.S.R. 435 (E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum making certain amendments to Notification No. 231-Customs dated the 18th August, 1983 so as to provide for the concessional rate of import duty of 40 per cent ad valorem in respect of tinned copper/copper alloy wire with a cross sectional diameter of not less than 0.4 mm and not more than 0.6 mm for use in the manufacture of ceramic capacitors and to extend the concessional rate of import duty of 40 per cent ad valorem to all plain/metallised plastic films of thickness not exceeding 12 microns (other than polystyrene films) and to plain polystyrene films.
- (xii) G.S.R. 465(E) to 467(E) published in Gazette of India dated

the 22nd June, 1984 together with an explanatory memorandum revising import duty on iron and steel items.

- (xiii) G.S.R. 484(E) published in Gazette of India dated the 1st July, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Certain foreign currencies into Indian currency or vice-versa.

[Placed in Library. See No. LT-8397/84]

- (3) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1984 (Hindi and English Versions) published in Notification No. G.S.R. 484 in Gazette of India dated the 19th May, 1984 together with an explanatory memorandum under section 159 of the Customs Act and Sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT-8398/84]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944—

(i) The Central Excise (Third Amendment) Rules, 1984, published in Notification No. G.S.R. 408(E) in Gazette of India dated the 26th May, 1984.

(ii) The Central Excise (Fourth Amendment) Rules, 1984 published in Notification No. G.S.R. 409 (E) in Gazette of India dated the 26th May, 1984.

(iii) The Central Excise (Fifth Amendment) Rules, 1984 published in Notification No. G.S.R. 428 (E) in Gazette of India dated the 2nd June, 1984.

(iv) The Central Excise (Sixth Amendment) Rules, 1984 published in Notification No. G.S.R. 439 (E) in Gazette of India dated the 7th June, 1984.

(v) The Central Excise (Seventh Amendment) Rules, 1984 published in Notification No. G.S.R. 589 in Gazette of India dated the 16th June, 1984.

(vi) The Central Excise (Eighth Amendment) Rules, 1984 published in Notification No. G.S.R. 450 (E) in Gazette of India dated the 15th June, 1984.

(vii) The Central Excise (Ninth Amendment) Rules 1984 published in Notification No. G.S.R. 635 in Gazette of India dated the 23rd June, 1984.

[Placed in Library. See No. LT-8398/84]

- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G.S.R. 326(E) published in Gazette of India dated the 5th May, 1984 together with an explanatory memorandum seeking revival of exemption of excise duty on floor coverings under Tariff item 22G of Central Excise Tariff.

(ii) G.S.R. 329(E) published in Gazette of India dated the 7th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 36/84-CE dated the 1st March, 1984 so as to exempt glass and glassware which is captively consumed and used for further manufacture of other glass and glassware from excise duty.

(iii) G.S.R. 333(E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum regarding exemption to parts of electric batteries of type known commercially as stationary batteries, when used for the manufacture of assembly of stationary batte-

- ries from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 334(E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum seeking to lower the Central Excise duty from 30 per cent to 10 per cent *ad valorem* (basis) on cast alloy permanent magnets.
- (v) G.S.R. 335 (E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 52/74-CE dated the 1st March, 1974, 53/57-CE dated the 1st March, 1975 and 97/77-CE dated the 28th May, 1977.
- (vi) G.S.R. 395(E) published in Gazette of India dated the 24th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 223/62-CE dated the 29th December, 1962 so as to extend the facility of proforma credit under Rule 56A of the Central Excise Rules, 1944 to Office Machines and Apparatus etc. falling under Item No. 33D of the Central Excise Tariff.
- (vii) G.S.R. 396(E) published in Gazette of India dated the 24th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 20/84-CE dated the 1st March, 1984 so as to extend the specific rates of duties proposed therein to some more sizes/variety of types.
- (viii) G.S.R. 402(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making all existing exemption notifications issued under rule 8 in applicable to the goods produced or manufactured in a 100 per cent export-oriented undertaking and allowed to be sold in India.
- (ix) G.S.R. 403(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the duty of excise leviable thereon under Section 3 of the Central Excises and Salt Act, 1944.
- (x) G.S.R. 404(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the special duty of excise leviable thereon.
- (xi) G.S.R. 405(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the additional duties of excise leviable thereon.
- (xii) G.S.R. 406(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 to insert a proviso after the fourth proviso to the notification.
- (xiii) G.S.R. 407(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981.
- (xiv) G.S.R. 425(F) to 427(F) published

hed in Gazette of India dated the 1st June, 1984 together with an explanatory memorandum regarding restoration of the exemption of excise duty to silk fabrics and vegetable product and issue of fuel efficiency certificate.

- (xv) G.S.R. 442(E) published in Gazette of India dated the 11th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979.
- (xvi) G.S.R. 457 (E) published in Gazette of India dated the 18th June, 1984 together with an explanatory memorandum regarding exemption to nine more drug-intermediates from the whole of the duty of excise leviable thereon.
- (xvii) G.S.R. 636(E) published in Gazette of India dated the 23rd June, 1984 together with an explanatory memorandum making certain amendment to notification No. 201/79-CE dated the 4th June, 1984.
- (xviii) G.S.R. 481(E) published in Gazette of India dated the 30th June, 1984 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 upto 31st December, 1984.
- (xix) G.S.R. 495(E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum rescinding Notification Nos. 164/72-CE dated the 10th July, 1972 and 56/80-CE dated the 20th May, 1980.
- (xx) G.S.R. 496(E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum making

certain amendment to Notification No. 184/81-CE dated the 5th November, 1981.

- (xxi) G.S.R. 497(E) published in Gazette of India dated the 7th July, 1984 together with an explanatory memorandum seeking to prescribe excise duty concession to the extent of to and a half per cent *ad valorem* on Transformers of rating above 300 KVA.

- (xxii) G.S.R. 498(E) published in Gazette of India dated the 7th July, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 93/76-CE dated the 16th March, 1976 and 56/78-CE dated the 1st March, 1978 so as to extend the existing concessional rate of excise duty, presently available on parts of refrigerating and air conditioning appliances and machinery and room air conditioners required for use in Technical Buildings of Military Engineering Service, to their use in 'Mobile Tropo and Mobile Radar units under the Ministry of Defence' also.

[Placed in Library. See No. LT-8399/84]

MR. SPEAKER : Dr. Subramaniam Swamy—not here.

SHRI A.K. BALAN (Ottapalam) : Sir, I have the right to move the adjournment motion.

MR. SPEAKER : No. Nothing.

(Interruptions)

MR. SPEAKER : You come to me.
आप आकर पूछिए ।

SHRI A.K. BALAN : What is the rule ?

SHRI EBRAHIM SULAIMAN SAIT (Manjeri) : There has been an unprece-